Name of Corporate Debtor : UTECH ENGINEERING WORKS (INDIA) PVT LTD
Date of commencement of Liquidation: 07-07-2025

List of Creditors under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

This List is as on 24th September 2025

For any query related to claims, please contact on e-mail id: utechengineering@gmail.com

List of Operational creditors (Government Dues)

(Amount in Rs.)

Sl. No.	Name of Creditor		Details of Claim received		Details of Claims admitted			Amount of Contingent claims	Amount of any mutual dues, that maybe set-off	Amount of Claims under verification	Amount of claim not admitted	Remarks, if any
			Date of receipt	Amount Claimed	Amount of Claims Admitted	Nature of Claim	Whether related party					
	Department	Government										
1	Goods & Service Tax- State Government	State	13-02-2020	3,77,64,938	3,77,64,938	Unsecured- Dues, Interest and Penalty	No	0.00	0.00	0.00	0.00	NIL
2	Goods & Service Tax- State Government	State	04-03-2020	33,39,947	33,39,947	Unsecured- Dues, Interest and Penalty	No	0.00	0.00	0.00	0.00	NIL
3	Goods & Service Tax- State Government	State	06-03-2020	15,07,518	15,07,518	Unsecured- Dues, Interest and Penalty	No	0.00	0.00	0.00	0.00	NIL
4	Goods & Service Tax- State Government	State	25-02-2021	1,12,40,585	-	Unsecured- Dues, Interest and Penalty	No	0.00	0.00	0.00	1,12,40,585	Claim received after approval of Resolution Plan by CoC
5	Income Tax Officer, TDS	Central	08-08-2025	26,04,568	26,04,568	Unsecured- Dues, Interest and Penalty	No	0.00	0.00	0.00	0.00	NIL
Total				**5,64,57,556.00**	**4,52,16,971.00**			**0.00**	**0.00**	**0.00**	**1,12,40,585.00**	

Please note in response to the public announcement dated 19.07.2025 the liquidator has received fresh claims from the creditors. As per Regulation 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, where a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Accordingly, claims as per the latest claim list available on the IBBI portal filed during the CIRP are admitted as claim in the liquidation period with additions of three claim amounts that are received during the liquidation period.

RAJESH S. SHAH ★ Insolvency Professional ★ Reg. No. IBBI/IPA-002/IP-N00592/2018-19/11881 PUNE